

**Requirement of steam and coal for
Vellur, Newsprint Project**

8822. SHRI M.M. LAWRENCE:
Will the Minister of INDUSTRY be
pleased to state :

(a) whether it is a fact that the
machine in Vellur News Print Pro-
ject has to depend on coal for
steam ;

(b) if so, how much steam is
needed daily and for that how much
coal is needed ;

(c) the limit of ash content of
the coal to be used in Vellur News
Print Project machinery ; and

(d) the steps Government have
taken to get coal without hindrance?

THE MINISTER OF INDUSTRY
AND STEEL AND MINES (SHRI
NARAYAN DATT TIWARI) :

(a) Yes, Sir.

(b) and (c). For normal operation
of two coal fired boilers generating
120 tonnes of steam per hour, daily
requirement of coal would be 480
tonnes per day, at 26% ash content.
As average ash content of present
coal supplies is 36%, the coal re-
quirement per day would be 600
tonnes.

(d) Adequate quantities of coal
have been allotted to the project by
D.G T.D. and the matter is being
pursued with the concerned autho-
rities to ensure that required quanti-
ties are despatched in time.

**Setting up of industries in
Karnataka**

8823. SHRI S.M. KRISHNA :
Will the Minister of INDUSTRY be
pleased to state :

(a) whether there are a good
number of districts in the country

which are rich in resources but have
no industry whatsoever ;

(b) if so, how many such districts
are there in Karnataka and the na-
ture of resources available there ;

(c) whether big business houses
are proposed to be given extra faci-
lities by the Centre and the States to
concerned to attract investment to
start new industries there ; and

(d) if so, the nature of progress
made so far in the matter and the
target for opening industries in
1982-83 ?

THE MINISTER OF INDUS-
TRY AND STEEL AND MINES
(SHRI NARAYAN DATT TI-
WARI): (a) 83 districts have re-
cently been identified in 18 States of
the country where there are no large
or medium scale industrial units.

(b) There is one such district,
namely Bidar in Karnataka State.

(c) No, Sir.

(d) Central Ministries have been
advised to give priority to such dis-
tricts in establishing industrial ven-
tures and in infrastructural devel-
opment. State Governments have
also been advised to give pointed
attention to such districts so that ade-
quate infrastructural development
takes place and medium and large
scale industrial undertakings are es-
tablished in such districts. These
measures are long term measures and
will bear fruit in course of time.

**Reversion of deputationists from
Cement Controller's Office to their
parent offices**

8825 SHRI DAYA RAM SHAKYA
SHRI MRUTYUNJAYA
NAYAK :

Will the Minister of INDUSTRY
be pleased to state :

(a) whether the Government Resolution No. 1-16/70CEM dated 22nd July, 1976 provided that the deputationists who did not opt for absorption in the Cement Controller's office on Government pay and allowances will be reverted to their parent offices after the expiry of two months period given for option ;

(b) whether such deputationists were reverted to their parent offices as provided in the Resolution and if not, the reasons thereof ;

(c) whether the said Resolution also envisaged that such employees will be paid pay and allowances as admissible to them prior to conversion of the Cement Control Organisation into an attached Government offices ;

(d) if so, whether these deputationists were actually paid the pay and allowances as provided in the Resolution ; and

(e) if not, the reasons thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) : (a) Yes, Sir.

(b) Since persons with suitable qualifications and experience were not readily available, 28 employees who did not opt for absorption were retained after the expiry of the prescribed period of two months. Of these, all except one have since been reverted to their parent offices, and the question of his absorption is under consideration with UPSC.

(c) to (e). According to the Resolution dated 22nd July, 1976, such of those employees who were retained during the two month period for exercising option were to be paid pay and allowances as then admissible to them. The question of grant of higher allowances to such of those employees retained on deputation, is under

consideration in consultation with Ministry of Finance.

Rules Relating to Kendriya Raj Bhasha Seva Posts A and B Pending with U.P.S.C.

8826. SHRI T.S. NEGI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 601 on 25th November, 1981 regarding rules relating to Kendriya Raj Bhasha Seva Posts 'A' and 'B' pending with UPSC and state ;

(a) whether a meeting is proposed to be held between the Officers of the Ministry of Home Affairs and the UPSC to finalise these rules ; and

(b) if so, when the proposed meeting is going to be held ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b). Yes, Sir. The meeting between the Officers of the Department of official Language (Ministry of Home Affairs) and the Union Public Service Commission took place on the 8th April, 1982, wherein the draft rules for Group 'A' and Group 'B' posts of the Central Secretariat Official Language Service were discussed.

Award of undergraduate diploma in Ceramics

8827. SHRI E. K. IMBICHI-BAVA : Will the Minister of INDUSTRY be pleased to state :

(a) whether only two students have been awarded under graduate diploma in ceramics by the Ceramic Discipline in the Faculty of Industrial Design of the National Institute of Design, with six faculty members to look after the faculty ;